

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2047  
ANSWERED ON:23.07.2014  
FEE HIKE IN PRIVATE EDUCATIONAL INSTITUTIONS  
Antony Shri Anto

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Government has received any complaint regarding the exorbitant fee imposed by private educational institutions in the country;
- (b) if so, the details thereof, State-wise and the steps taken by the Government in this regard;
- (c) whether the Government proposes to introduce a new law to standardize the fee structure of various courses offered by educational institutions including private institutions; and
- (d) if so, the details thereof and the effective steps taken/proposed to be taken in this regard?

**Answer**

MINISTER OF HUMAN RESOURCE DEVELOPMENT (Smt. Smriti Zubin Irani)

(a) to (b): No madam. The All India Council for Technical Education (AICTE) has not received any complaint regarding exorbitant fee imposed by private educational institutions. However, the AICTE has received two complaints relating to charging of capitation fees. The details of the complaints and the steps taken by the AICTE in this regard are as follows:-

S.No Complainant Institute State Complaint Action

1 Sh. Vishank M GIDC Gujarat Capitation A show cause notice  
Shah Rajju has been  
Shroff Fee of Rs. issued by AICTE. The  
Rofel 1.50 approved  
Institute of Lakh intake has been  
Management, reduced by 10%  
Vapi. for the 2013-14  
and the institute  
has been asked to  
refund of  
capitation fee with  
interest.

2 Ms Purnima PES Karnataka Capitation A show cause notice  
Datta Institute of has been  
Technology, fee of Rs.9.00 issued to the institute  
Bangalore lakh by the AICTE

(c) & (d): As of today there is no proposal to introduce a new law to standardise the fee structure of various courses offered by educational institutions including private institutions. However, the policy for controlling the fee structure in private professional institutions has been laid down based on the Supreme Court of India direction in the case of T.M.A. Pai Foundation and Others Vs State of Karnataka and Others on 31.10.2002 wherein the Court has ordered that every State government should constitute a committee to fix the ceiling on the fees chargeable by a professional college or class of professional colleges, as the case may be. This committee should, after hearing the professional colleges, fix the fee once every three years or at such longer period, as it may think appropriate until such time. that the National Fee Committee fixes such norms.

Accordingly AICTE had constituted a Fee Committee on 9-3-2006 under the Chairmanship of Justice Ranganathan Mishra, former Chief Justice of India. The Committee could not convene its meeting due to ill health of Justice Ranganathan Mishra and Justice Mishra expired in between and the report of the Committee could not be finalized. Due to the sudden death of Justice Mishra another

Committee has been constituted on 75.2014 under the Chairmanship of Justice Srikrishna (former Judge of Supreme Court) to fix the norms and guidelines of fee structure in private professional institutions. The first meeting of the Committee was held on 30.06.2014.